

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MANOJ JAIN

Petition(s) for Special Leave to Appeal (C) No(s). 31425/2016

DIRECTOR, POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH **Petitioner(s)**

VERSUS

BRIJ MOHAN DHAWAN & ORS. Respondent (s)

WITH
SLP(C) No. 31240/2016 (IV-B)

SLP(C) No. 32944/2017 (IV-B)
(FOR ADMISSION and I.R. and IA No.120621/2017-CONDONATION OF DELAY
IN FILING and IA No.120624/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.120623/2017-CONDONATION OF DELAY IN
REFILING)

Date : 26-09-2018 This petition was called on for hearing today.

For Petitioner(s)

Mr. Mohan Pandey, AOR
Mr. Anil Kumar Tandale, AOR
Mr. Chandra Bhushan Prasad, AOR

Mr. Uday Gupta, Adv.
Mrs. Sarla Chandra, AOR

For Respondent(s)

Mr. M. K. Dua, AOR

Dr. M. K. Ravi, Adv.
Ms. Tanuj Bagga, AOR

Mr. P. N. Puri, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 31425/2016

No counter affidavit has been filed on behalf of respondent Nos.1-10 despite grant of last opportunity.

Two weeks' time, as a last chance is given to Ld.counsel for the petitioner to take fresh steps for effecting service upon respondent No.11.

Application for intervention has been moved by Mr.Rajinder Pal Singh, applicant-in-person. Defects were pointed out by the Registry in the aforesaid I.A. but the same has not been cured so far. The same be processed for listing before the Hon'ble Judge in Chambers for further orders. Await orders and list thereafter.

SLP(C) No. 31240/2016

No counter affidavit has been filed on behalf of respondent Nos.5-34 & 36-38 despite grant of last opportunity.

Ld.counsel appearing on behalf of Mrs.Sarla Chandra, Advocate undertakes to file vakalatnama for respondent No.2 as well as counter affidavit within four weeks. Permitted.

Respondent No.35 has died. Ld.counsel for the petitioner states that he would move application to delete respondent No.35 from the array of party within four weeks.

Ld.counsel for the petitioner has also not taken fresh steps qua respondent Nos.1,3,4 & 39-41. In the interest of justice, four weeks' time, as a last and final opportunity is given to do the needful.

SLP(C) No. 32944/2017

No counter affidavit has been filed on behalf of respondent Nos.1 & 5 despite grant of last opportunity.

Service is complete qua respondent No.2 but no one has entered appearance on his behalf.

Ld.counsel for the petitioner has not taken fresh steps for effecting service upon respondent Nos.3 & 4. Ld.counsel seeks and is given two weeks' time as a last and final opportunity to do the needful. List the matter again on 27.11.2018.

MANOJ JAIN
Registrar